

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE EIGHTEENTH DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 27517 OF 2024**

**Between:**

Karnati Rishika Sai, D/o Karnati Venkata Lakshma Reddy, Aged 20 years, occ. student, R/o H.No. 11-56, Kappalabandham village, Kalluru Mandal, Khammain district.

**...PETITIONER**

**AND**

1. State of Telangana, Rep. by its Principal Secretary, Medical and health, Family Welfare Department Secretariat buildings, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Warangal district, Telangana state.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the action of the respondent No.2 University in notifying the petitioner as Non Local (NL) candidate in the MBBS/BDS Admissions 2024-25 Under competent authority quota - list of not eligible candidates vide notification dated 24-09-2024 despite petitioner being eligible to be considered as Local candidate as per Rule 3 of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O.Ms. No.33 Health Medical and Family Welfare C1 Department dated 19.07.2024 as being illegal, arbitrary and violation of Article 14 and 21 of Constitution of India and apart from being contrary to the orders of this Hon'ble Court in similar matters and consequently direct the Respondent No.2 to treat the petitioner as a Local candidate for all the purposes of Admission into MBBS and

BDS Courses for the Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to permit the petitioner to appear in counseling by exercising web options for the admission to MBBS/BDS course as a local candidate, pending disposal of the main writ petition

**Counsel for the Petitioner: SRI. G. RAVI CHANDRA SEKHAR**

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH AND  
FAMILY WELFARE/  
SRI A. SUDARSHAN REDDY,  
ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No. 27517 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A. Sudarshan Reddy, learned Advocate General appears for the State.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. In this Writ Petition, the petitioner *inter alia* assails the validity of Rule 3 of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, as amended *vide* G.O.Ms.No.33, Health, Medical & Family Welfare (C1) Department, dated 19.07.2024, and prays for a direction to the respondent University to treat her as a local candidate for the purpose of admission to MBBS and BDS Courses for the academic year 2024-25.

3. Learned counsel for the respondent University submits that the process of admissions to MBBS and BDS Courses has been completed and the course has commenced. It is further submitted that the issue with regard to validity of Telangana

Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, is pending before the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024 in which the Supreme Court by an order dated 20.09.2024 has stayed the common order dated 05.09.2024 passed by a Division Bench of this Court in Writ Petition No.21910 of 2024 and batch.

4. Therefore, in the facts and circumstances of the case, the Writ Petition is disposed of with liberty to the petitioner to take recourse to such remedy as may be available to her in law in the light of the order dated 20.09.2024 passed by the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- MOHD. ISMAIL  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To,

1. The Principal Secretary, Medical and health, Family Welfare Department Secretariat buildings, T.S.,Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Warangal district, Telangana state.
3. One CC to SRI. G. RAVI CHANDRA SEKHAR, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE ,High Court for the State of Telangana at Hyderabad [OUT]
5. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana, at Hyderabad [OUT]
6. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
7. Two CD Copies

B M  


**HIGH COURT**

**DATED:18/11/2024**

**ORDER**

**WP.No.27517 of 2024**



**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

11  
30/11/24  
bus